

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 12th day of **October, 2018**

Present :

Hon'ble Mr. Gokul Chandra Pati, Member-A

Original Application No.330/01060/2018

Hari Mohan, aged about 57 years, S/o Sri Sunder Lal, (Ex-Track Man), Resident of House No.469B, New Model Railway Colony, Izzat Nagar, District – Bareilly.

.....Applicants.

By Advocate –Shri Vinod Kumar

V E R S U S

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager (P), North Eastern Railway, Izzat Nagar, Bareilly.
3. The Bank Manager, Allahabad Bank, Branch Nagariya Parikshit, District - Bareilly.

..... **Respondents**

By Advocate : Shri P.K. Rai

O R D E R

Heard Shri Vinod Kumar, counsel for the applicant and Shri P.K. Rai, counsel for the respondents.

2. Learned counsel for the applicant submitted that the case of the applicant is that as per the P.P.O. letter, the pension of the applicant has been revised vide order dated 09.02.2017 (Annexure-A-2). He further submits that all of sudden the pension of the applicant has been reduced

by the Bank. The applicant has submitted a representation dated 02.07.2018 (Annexure-A-4) and 10.07.2018 (Annexure-A-5) to respondent No.2 and 3.

3. Learned counsel for the respondents submitted that he has no information whether the pension has been reduced or not.

4. Accordingly, this Tribunal believes that no useful purpose will be served to keep this OA pending. The OA is disposed of with a direction to Respondent No.2/Competent Authority to dispose of the representations of the applicant dated 02.07.2018 (Annexure-A-4) and 10.07.2018 (Annexure-A-5) by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order and inform the applicant. No order as to costs.

5. If the applicant is aggrieved with this order, he is given a liberty to approach this Tribunal to recall this order and to revive the OA.

Member-A

RKM/